

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application 626 of 2004

Jabalpur, this the 10th day of August, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman

Awadh Bihari Namdeo  
Son of late Shri Ghasitey Lal,  
aged 48 years, Working as  
Machinist(High Skilled)  
R/o Dr. B.R. Ambedkar Colony,  
Shantinagar, Jabalpur(MP)

APPLICANT

(By Advocate - Shri A.. Hingwasia)

VERSUS

1. Union of India, through  
Secretary, Ministry of Defence,  
South Block, New Delhi.
2. Director General of Ordnance  
Factories, 10-A, Aukland Road,  
Kolkata(W.B.)
3. General Manager,  
Vehicle Factory,  
Jabalpur(M.P.)

RESPONDENTS

ORDER (ORAL)

By filing this OA, the applicant has sought the

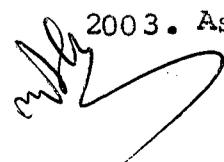
following main reliefs :-

"(1) to direct the respondents to make payment of house rent allowance to the applicant alongwith arrears due from 11.7.03.

(2) It is further prayed that vacation of quarter letter No. J.W.M./TR-11 dated 10.7.03(Annexure-A-3) and re-allotment letter no. JWM/EM dated 28.7.2003 (ANN.NO.5-A) issued by the General Manager of Vehicle Factory, Jabalpur may be considered sufficient document for making the payment of house rent allowances and arrears to this effect w.e.f. 11.7.03.

(3) Respondents may be issued directions to pay the arrears of house rent allowances w.e.f. 11.7.03 with interest of 24 percent per annum."

2. The brief facts of the case are that the applicant is working as Machinist (Skilled) under the respondent No. 3 i.e. General Manager, Vehicle Factory, Jabalpur. On 11.4.1999 the applicant was allotted a quarter No. 1900-C, Type-I, Sector-II, Vehicle Factory, Jabalpur. After the death of his father he obtained a portion of house due to partition, in the year June, 2003. As such he opted to shift in that house from the factory



quarter. Hence, he applied to vacate the house to shift his family to his ancestral house. The respondent No. 3 accorded his permission to vacate the house vide order dated 30.6.2003. The applicant has accordingly, vacated the said quarter. After vacating the quarter he has become eligible for grant of House Rent Allowance which has not yet been paid to him by the respondents. In this connection he has made representation to the respondents, which has not yet been decided by them.

3. In view of the aforesaid, I deem it appropriate to direct the respondents to consider the representation of the applicant dated 5th February, 2004 (Annexure A-5A) and also treat this Original Application as a part of the representation, and take a decision by passing a speaking, reasoned and detailed order within a period of two months from the date of receipt of a copy of this order. I do so accordingly. The applicant is also directed to send a copy of this order as well as a copy of this Original Application to the respondents immediately.

4. Accordingly, the Original Application stands disposed of at the admission stage itself.

*M.P. Singh*  
(M.P. Singh)  
Vice Chairman

"SA"

मुख्यमंत्री का द्वारा..... दिनांक, दि.....  
कालिकारी दिनांक.....  
(i) अधिकारी, तथा व्यापारी एवं व्यवसायी, व्यापक  
(ii) अधिकारी व्यापारी/व्यवसायी, व्यापक  
(iii) व्यापारी व्यापारी/व्यवसायी, व्यापक  
(iv) अधिकारी, व्यापारी, व्यापक व्यवसायी  
सूचना द्वारा व्यापारी व्यवसायी को  
द्वारा द्वारा द्वारा द्वारा द्वारा

16-8-04

6 प्राप्तिकार

Received  
On 16.8.04  
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